

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 202/MP/2020

Subject : Petition under Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, for truing up of expenditure approved vide order dated 31.5.2017 in Petition No. 36/MP/2017 for years 2016-19 towards deployment of special security forces (CISF) at Wagoora Sub-station in respect of Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Himachal Pradesh State Electricity Board and Ors.

Date of Hearing : 30.7.2020

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Shri S. S. Raju, PGCIL
Shri A. K. Verma, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the instant Petition has been filed under Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for approval of actual expenditure incurred towards deployment of special security forces (CISF) at Wagoora sub-station for the years 2016-17, 2017-18 and 2018-19. He further submitted that the Commission in its order dated 31.5.2017 in Petition No. 36/MP/2017 had allowed the reimbursement of additional expenditure incurred on deployment of special security forces for the year 2015-16 on actual basis and reimbursement of 85% of projected additional expenditure to be incurred by the Petitioner for the years 2016-17, 2017-18 and 2018-19 subject to truing-up. Accordingly, the Petitioner has furnished the details of actual security expenses incurred towards deployment of special security forces at Wagoora sub-station for the aforesaid period along with the auditor's certificate.

3. After hearing the representative of the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.



4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not already served. The Respondents were directed to file their reply, if any, by 21.8.2020 with advance copy to the Petitioner, who may file its rejoinder, if any, by 14.9.2020. The due date of filing of reply and rejoinder should be strictly complied with.

5. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

